

In The Central Administrative Tribunal  
Calcutta Bench

TA 1 of 1996  
(CC 15201-W/86)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. M.P. Singh, Administrative Member

Sukhenay Das

- VS -

Water Resources

For the Applicant : Mr. B.C. Sinha, Counsel

For the Respondents: Mr. U. Sanyal, Counsel

Heard on : 9-1-2001

Date of Order : 9-1-2001

ORDER

D. PURKAYASTHA, JM

1. Counsel of both the parties submit that the Tribunal has no jurisdiction to decide the dispute raised in the application since it does not relate to the service matter of the applicant. Therefore, the case may be sent back to the High Court for appropriate order.

2. On the basis of the above submission we send back the case to the High Court of Calcutta for appropriate order in this case. Accordingly, TA is disposed of. Registry is directed to send back the records to the High Court as per order passed by us to-day.

( M.P. Singh )  
Member(A)

( D. Purkayastha )  
Member(J)

- (a) SI No of the 'Appln .....  
(b) Name of the applicant .....  
(c) Dt. of presentation or  
application for copy .....  
(d) No. of pages .....  
(e) Copying fee charged  
or not .....  
(f) Dt. of preparation of copy 12/1/2001  
(g) Dt. of delivery of the copy  
to the applicant .....